

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 03  
CP No. 17/213/JPR/2024  
Under Section 213 of  
Companies Act, 2013

**In the matter of:**

**Prashant Agarwal, RP of Aastha Buildhome Developers Pvt. Ltd.**

...Petitioner

**Versus**

**Naresh Kumar Agarwal & Ors.**

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Ankit Sareen, Adv.  
Prashant Agarwal, RP


**ORDER**

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the RP. Mr. Prashant Agarwal, RP present in person. This application has been filed on behalf of the RP of Aastha Buildhome Developers Pvt. Ltd. under Section 213 of the Companies Act, 2013 read with Rule 11 of the NCLT Rules, 2016. It is stated in the application that subsequent to the appointment of Applicant as RP, it came to the knowledge of the RP that the Suspended management has conducted the business of the Corporate Debtor with an intent to defraud its Creditors for a fraudulent and unlawful purpose. Applicant has invoked Section 213 b (1) of the Companies Act, 2013. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with

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complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. List the matter on 21.08.2024.



Sd-

(Rajeev Mehrotra)  
Technical Member



Sd-

(Deep Chandra Joshi)  
Judicial Member

July 03, 2024